

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 194/MP/2019

Subject : Petition under Sections 66 and 79 of the Electricity Act 2003 read with Regulations 14 and 15 of Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable energy certificate for renewable energy generation) Regulations, 2010 for directions to the Respondents, National Load Despatch Centre and Madhya Pradesh Urja Vikas Nigam Ltd., State Nodal Agency for revalidation of accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.

Petitioner : Porwal Auto Components Ltd.

Respondents : National Load Dispatch center and others

Date of Hearing : 11.12.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Ajay, PACL
Shri Devpendra Jain, PACL
Shri Alok Kumar, NLDC

Record of Proceedings

The Representative for the Petitioner submitted that the present Petition has been filed seeking direction to the Respondents to take necessary action for revalidation of accreditation of the Petitioner's projects with effect from 27.12.2018 and revalidation of registration with effect from 5.5.2019 under the provisions of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable energy certificate for renewable energy generation) Regulations, 2010 and the procedures laid down thereunder. Learned counsel submitted that the Respondent has not filed reply to the Petition.

2. The Representative of NLDC submitted that NLDC is not filing the reply as it has acted as per the provisions of the REC Regulations.
3. After hearing the representatives of the parties, the Commission reserved order in the Petition.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Law)